

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 130/2010

Sub: Application for adoption of transmission charges with respect to the transmission system being established by the East-North Interconnection company Limited.

Date of hearing : 18.5.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : East-North Interconnection company Limited,
New Delhi.

Parties Present : Shri Prabjot Singh Bhullar, Advocate for the
petitioner
Shri S.R.Sinha, ENICL

Through this application, the petitioner East-North Interconnection company Limited has prayed to:

- (a) allow the application and adopt the transmission charges to be paid by the long-term transmission customers to ENICL with respect to the transmission project; and
- (b) approve the modifications in the non-escalable transmission charges prayed in the application and direct the LTCs to pay the same to the applicant.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the long term transmission customers of the transmission system.
3. Accordingly, the applicant is directed to serve copy of the application on the respondents by 28.5.2010, if already not served. The respondents may file their reply by 11.6.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 25.6.2010.
4. The application shall be listed for hearing on 8.7.2010.

Sd/-
(T. Rout)
Joint Chief (Law)